

Central Administrative Tribunal  
Principal Bench: New Delhi

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OA No. 2675/92

New Delhi, this the 24th day of November, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)  
Hon'ble Shri N. Sahu, Member (A)

1. All India Station Masters Association,  
through its President Sh. S.C. Gupta  
s/o Shri Mahendra Gupta, Station Master,  
Railway Station,  
Khurja City, Uttar Pradesh.  
r/o Q.No. T-10-E, Railway Station,  
Khurja City, UP.
2. J.I. Khan s/o Sh. Sharaf Ali Khan,  
r/o Railway Quarter,  
Northern Railway, DIBAI, UP.
3. S.S. Mittal s/o Shri S.C. Mittal,  
r/o Railway Quarter, Attrauli Road,  
Uttar Pradesh. .... Applicants

(By Advocate: Shri G.D. Bhandari)

Vs.

Union of India through

1. The General Manager,  
Northern Railway,  
Baroda House, New Delhi.
2. The Divisional Railway Manager,  
Northern Railway,  
Moradabad, Uttar Pradesh.

.... Respondents

(By Advocate: Shri B.K. Aggarwal)

O R D E R (Oral)

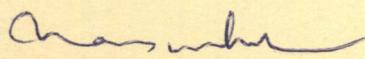
By Dr. Jose P. Verghese, Vice-Chairman (J)

The petitioners in this case are Station Masters working at various railway stations within the state of Uttar Pradesh. At the same time when this application was filed, appropriate interim orders were passed vide an order dated 16.10.1992, relying on a previous order passed in OA No. 461/91 and 462/91. Thereafter this matter has come up for final hearing today

on regular board.

The petitioners in this OA are challenging re-classification and re-structuring of working hours from 8 hours to 12 hours and the counsel for the petitioner has produced the final order passed by this court in both the above cited OAs namely 461/91 and 462/91. Counsel for the petitioner also stated that a review petition being RA No. 267/97 against the final order given in both the above said OAs was filed by the respondents and the same was also disposed of on 12.11.1997. By an order dated 6.5.1997 and on the basis of the statement made by the counsel for the petitioners, we had directed that this issue may be referred to the appropriate authorities and get finality in the matter regarding the re-classification in accordance with the rules. We had also stated that in the meantime the respondents shall not implement the orders of re-classification and working hours from 8 hours to 12 hours. It was stated that the provision of appeal under sub rule 2 of Rule 4 of the Railway Service (Hours of Employment) Rules, 1961 shall be resorted to and till the decision in accordance with the said rule is made available, the interim orders are continued to be operative. It is further stated that the decision rendered by us in the above said OAs shall on a "mutatis mutandis" basis, applicable to this case at hand as well.

With this, this OA is disposed of with no order as to costs.



(N. Sahu)  
Member (A)

naresh



(Dr. Jose P. Verghese)  
Vice-Chairman (J)